

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALEKHYA DRUGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	ALEKHYA DRUGS PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	06/06/2005
3	Authority under which Corporate Debtor is Incorporated / Registered	Under Companies Act, 1956 With Register of Companies, Hyderabad
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U24239TG2005PTC046447
5	Address of The Registered Office and Principal Office (If any) of Corporate Debtor	Flat No. E201, 7-2-1813/5/A/1, S.V.S.S Nivas Czech Colony, Erragadda, Sanath Nagar, Hyderabad, Telangana 500018 India
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of Order: 11-12-2019 Date of Order made available: 16-12-2019.
7	Estimated Date of Closure of Insolvency Resolution Process	13-06-2020 (180 Days from the Date of order 11-12-2019)
8	Name And Registration Number of The Insolvency Professional Acting As Interim Resolution Professional	CA RANGA RAO DORADLA Regn. No: IBBI/IPA-001/IP-P00363/2017-18/10621
9.	Address and E-Mail of the Interim Resolution Professional, As Registered with the Board	D. SIVA NAGESWARA RAO & CO., Chartered Accountants, H No. 3-6-111/5, Opp: Tata Motors, Liberty Road, Himayatnagar, Hyderabad – 500029, Telangana, India. Tel: +91-40-23221204 Mob: +91-9848025125 Email: ranga_ca@rediffmail.Com



10.	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, If different from those given at Sl. No.9.	Not Applicable
11.	Last Date for Submission of Claims	30 th December, 2019.
12.	Classes of Creditors, if any under clause (b) of Sub Section (6A) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable as per the information available with Interim Resolution Professional
13.	Name of Insolvency Professional identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with Interim Resolution Professional
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at :	website Link : www.ibbi.gov.in Physical Address : Not Applicable.

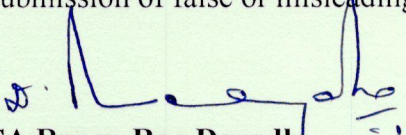
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **ALEKHYA DRUGS PRIVATE LIMITED** on 11-12-2019.

The creditors of **ALEKHYA DRUGS PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before 30th December, 2019 to the interim resolution professional at the address mentioned against item 9.

“The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.”

A Financial creditors belonging to a class, as listed against the entry no.12, Shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13, to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


CA Ranga Rao Doradla
Interim Resolution Professional
Alekhyas Drugs Private Limited under CIRP
IBBI/IPA-001/IP-P00363/2017-18/10621
Hyderabad.
Date : 17-12-2019.

